

SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - BHARAT SEVASHRAM SANGHA, KOLKATA

NOTIFICATION NO.120/2015 [F.NO.V.27015/4/2014-SO(NAT.COM)]/SO 490(E), DATED 11-2-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 1370(E) dated 14.6.2011 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 12, "Maintenance & Renovation of existing building in the campus of Delhi Branch of the Sangha for providing better services to the beneficiaries belong to weaker section of the society and corpus fund to meet maintenance cost" by "Bharat Sevashram Sangha 211, Rash Behari Avenue, Kolkata - 700 019", as an eligible project or scheme, at the estimated cost of Rs.10.41 crore including a corpus fund of Rs. 5 crore for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond 3 years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Maintenance & Renovation of existing building in the campus of Delhi Branch of the Sangha for providing better services to the beneficiaries belong to weaker section of the society and corpus fund to meet maintenance cost.", which is being carried out by "Bharat Sevashram Sangha, 211, Rash Behari Avenue, Kolkata -700019, West Bengal", without any change in the approved cost of Rs.10.41 crore including a corpus fund of Rs. 5 crore, for a further period of three years commencing with financial year 2014-15, i.e., 2014-15, 2015-16 and 2016-17.

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